

LIST OF INDEX

Sh. P. Varghese & 29 om.
Bhandari
CS. RR Pillai, Adm

LIST OF PAPERS IN O.A./T.A. NO.

780190

OF

Info Defense

Mr.

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	—	PT
	1-2	19-3-90	TO
	2	3-6-91	PT
	3	16-7-91	TO
		11-11-93	PT
	4	14-1-94	TO/JW dismissed for want of prosecution Coram: Hon'ble Shri M.S. Deshpande Hon'ble Shri M.R. Kothakkan M.C. Order is enclosed herewith
II	—	—	Scrutiny - Sheet A of
III	1-2	15-11-90	Notice issued to parties for P.H
	3	6-12-93	Copy & J.W. issued to parties
	4	31-1-94	

Ms
17/12

to conductance to examine the objections of any
& also undertake to serve the respondents.

Prasanna

- (818190)

APPENDIX 'A' FORM

(Part II)
" FORM - I "

ORIGINAL APPLICATION NO.

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS
ACT, 1985.

Title of the case:- Philip Varughese & Others

Vs.

Union of India, Ministry of Defence
and two others.

I N D E X

<u>S.No.</u>	<u>Description of documents relief upon</u>	<u>Page No.</u>
1.	Application	1 - 11
2.	Xerox copy of the Memorandum dt. 4.11.88	12 - 13
3.	Circular dated 25.5.1989	14 - 15
4.	Specimen of copy of the representation	16
5.	Specimen copy of the reminder	17 - 18
6.	Reply of dated 22.4.91	1 to 4

For use in Tribunal's Office.

1. Date of filing or Date of receipt by post	2. Registration No.
3. Signature for Registrar	

Central Administrative Tribunal, Received application on 11-10-90 in hand / post
Stamp No (N) 83/90 2 sets
Received clerk

Signature of the Applicant
1. Philip Varughese
2. Prakasappan
3. Mathew
4. Chithay
5. John
6. John
7. John - Reddy
8. John
9. John - Reddy
10. K. S. Venkateswaran

11. Dee es dy

12. Princ

13. Surhi

14.

15. St

16. Lak Dang

17. Highway

18. Fox

19. Alphadis

20. D. Surhi

21. Chakris

22. Han

23. Al Jel

24. NC

25. Ryoti

26. W. Surhi

27. Chita

28. Shanab

29. Pragash Raza

30. Shenna

INDEX OF PROCEEDINGS

1. Date of filing: 11.10.90

2. Date of the orders passed by Tribunal:

3. Filing of reply:

Counter :

R.A. :

4. Filing of M.P. :

C.C.P. :

5. Filing of Memo of Appearance : Name :

Date :

Vakalatnama : Name :

Date :

6. Report of Deputy Registrar (J) : Pleadings are complete and
case ready for hearing.

Date:

Deputy Registrar.

Stamp No. (N) 83/90.

Per Tribunal

(1)

Notes
DMS
11/10/90

M.P.No. 948/90
for Joint Petition.
fixed on 19/3/91 at
Nagpur

23/11/90

fixed for admission hearing
on 19-3-1991 at Nagpur.

Jt petition

COPY
registered

Dated: 19.3.91 Court at Nagpur

1. Mr. Rajan Pillai appears for the applicant and moves his application for admission. He also moves M.P.No. 948/90 in which he prayed for permission to include several other applicants to file a joint petition. Considering the facts that the applicants are equally ~~circumstances~~ ^{circumstances} and they have prayed for the same relief, the ~~admission~~ ^{the} permission is granted.

2. Mr. Y. R. Singh, holding the brief of Mr. Ranesh Sarda, appears for the respondents opposing the admission of the application. After hearing both sides we are of the app. opinion that this case is ^{a case} fit for adjudication by the Tribunal. Accordingly we admit the application, ^{keeping} the question of limitation is ~~not~~ open.

Received reply
from respondents
on 29.4.91.

Replies

Caution

(2)
contd:

3. Respondents to file their reply by 30.4.91. Rejoinder if any within a month thereafter. These may be sent by registered post after ~~service~~ on the other side and the parties need not be present at New Sonby for this purpose.

4. call for directions before Registration

on 3rd June 1991.

P. S. Chaudhuri
(P. S. Chaudhuri)
M(A)

D. Mukherjee
(A. P. Dheattacharya)
M(D)

O.A.780/90.

Date : 3.6.1991.

None present for the applicant.

Mr. A.R.V. Nair, Chargeman Gr.2, Ordnance Factory, Bhandara is present on behalf of Respondents. He prays to grant some time for filing reply.

Adjourned to 16.7.1991 for reply and further directions.


Registrar.

Memo of appearance
filed by Shri Ramesh
Darda on behalf
of respondent.

SSU
21-6-91

Date - 16.7.91

OLAL780/90.

None present for the applicant. Mr. Nair, Chargeman Gr.II, Ordnance Factory, Bhandara is present on behalf of respondents.

Reply has already been filed by respondents on 29.4.91 and copy served on the applicants.

Matter is kept in sine-die list.

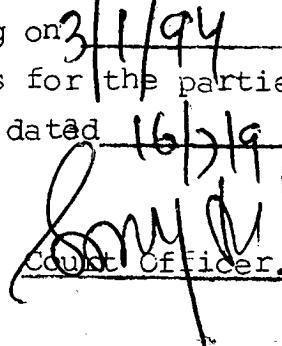
At the time of Final Hearing, notice may be issued to the applicant and Respondent No.3.


Deputy Registrar.

PER TRIBUNAL

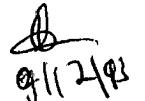
Dt. 11/11/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 3/1/94. Issue notices for the parties as per order dated 16/7/91.

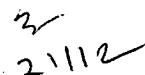

Court Officer.

Letter dt. 18/10/93,
sd. from the Appellants
No. 2, requesting
withdrawal the O.A.

780/90, is put up for
perusal pl. (Flag A)


11/11/93

Notice issued to applicant
& f. no. 3 on 6/11/93


2/11/2

Date :- 14-1-94.

Application dated 18-10-93 filed
by the applicant Considered.

Since the relief has already been
granted by the department the
application is dismissed for want
of ~~prosecution~~ prosecution.

M.R.Kolhatkar

(M.R.KOLHATKAR)

u(A)

M.S.Deshpande

u.e.

Old 14-1-94

order/Judgement despatched
to A. respondent(s)
on 31-1-94.

2/2